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Title: Introduction of the Forward Contracts (Regulation) Amendment Bill, 2008.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, on behalf of Shri Sharad Pawar, I beg to move for leave to introduce a Bill further to amend the Forward Contracts (Regulation) Act, 1952 and the Securities and Exchange Board of India Act, 1992.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Forward Contracts (Regulation) Act, 1952 and the Securities and Exchange Board of India Act, 1992."

*The motion was adopted.*

DR. AKHILESH PRASAD SINGH : I introduce the Bill.

MR. SPEAKER: Hon. Members, I have got several notices. I am not minimizing the importance of the subjects which many of the hon. Members wish to raise, but certain obvious things are there. More than one hon. Member should not speak at a time so that it is intelligible. I will give opportunities. Please hold patience. I am requesting you to please see that the relevant things are said which relate to this House and the Government of India. Although some of them may not strictly arise, however, let me consider.

Now Shri Dhindsaji to speak.

*...(Interruptions)*

MR. SPEAKER: I have not said that I will not call you.

SHRI BRAJA KISHORE TRIPATHY (PURI): Sir, the Chairman assured me to give first chance. I do not think that Chairman's orders will not be carried out.

**अध्यक्ष महोदय :** ठीक है, बीजसा साहब के बाद आपको मौका देंगे।

There is no question of defying the Chairman's orders. But unfortunately, I was not aware. ठीक है, आपको मौका देंगे। You will be called as per the assurance.